

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171001.**

No.HHC/VIG/Misc. Instructions/93-IV- 6058

Dated Shimla, the 28<sup>th</sup> February, 2015.

2/03

From

The Registrar (Vigilance),  
High Court of Himachal Pradesh,  
Shimla.

To

✓ All the Judicial Officers  
in Himachal Pradesh.

Sub:-


**Guideline for dealing with the complaints against the subordinate Judiciary -Compliance thereof.**

Sir,

Under directions the following guideline is brought to your notice:

**“No complaint shall be entertained against a Judicial officer unless it is accompanied by sworn affidavits and verifiable material to substantiate the allegations.”**

Yours faithfully,

  
(Arvind Malhotra)  
Registrar (Vigilance)

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Endst.No.HHC/VIG/Misc.Instructions/93-IV-

Dated:-28.02.2015.

Copy forwarded for information to:-

02/03

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;
2. All the Secretaries to the Hon'ble Judges;
3. All the Additional Registrars/Deputy Registrars;
4. The Secretary/Private Secretary to the Registrar General/Registrar (Rules)/Registrar (Vigilance)/Registrar(Judicial)/Registrar(Admn.) and CPC;
5. The Assistant Registrar (Vigilance)/ the Assistant Registrar (Inspection) and the Assistant Registrar (Rules);
6. The Technical Director, NIC, H.P. High Court Shimla to upload the above instructions on the High Court and Subordinate Courts website;
7. Guard File.  
(Sl.Nos. 1to 7,High Court of H.P. Shimla.)

  
Addl. Registrar(Vigilance)